

attended the first session of the Indo-Netherlands Joint Committee meeting.

(b) The main points discussed are mentioned below :

It was noted that the "Netherlands Centre for Promotion of Import From Developing Countries" would provide varied types of assistance to the developing countries and India could take effective advantage of such facilities.

Indian suppliers could consider possibilities of meeting some of the requirements of the Netherlands Governmental purchases.

Possibilities of promoting direct exports to the Netherlands were considered. The items which have export potential include tea, canned and processed foods, oil cakes, leather and engineering and chemical items. Items for import include shipping/dredger components.

The Netherlands Centre for Promotion of Import from Developing Countries will consider some assistance in carrying out market surveys in the Netherlands.

Possibilities of collaboration in areas such as electronics, shipping/dredgers, aircrafts in the context of exports etc. were discussed. Interest was also shown in cooperation in the agricultural field

Possibilities of promoting Indo-Netherlands cooperation in industrial ventures in third countries were considered.

**काला धन रखने के आरोप में बन्दे गये सरकारी कर्मचारी**

\* 463. श्री वृष्णीराज सैनी: क्या बिल मंत्री यह बताये की क्या करेंगे कि काला धन रखने के आरोप में वर्ष 1974-75 में कितने सरकारी अधिकारी तथा कर्मचारी बन्दे गये ?

**बिल मंत्रालय में राज्य-मंत्री (श्री प्रकाश सुन्दर मुकुर्जी):** नेहरूवाह्य धन रखने वाले व्यक्ति को

बन्दने (विरस्तार करने) के लिए प्राय-कर अधिनियम, 1961 में कोई व्यवस्था नहीं है। यदि नेहरूवाह्य धन का पता चले तो उसे बन्दने के लिए उक्त अधिनियम में व्यवस्था है। इसके पश्चात् उस धन पर कर-निवारेण किया जाता है, दण्ड लगाया जाता है और जहाँ कहीं अपेक्षित हो वहाँ पर इस्तफासे की कार्यवाही की जाती है। यह कानूनी व्यवस्था सरकारी अधिकारियों एवं कर्मचारियों को उसी प्रकार लागू होती है जिस प्रकार अन्य लोगों के मामले में।

यदि किसी सरकारी अधिकारी/कर्मचारी के पास उसकी प्राय के हात खोलों की अपेक्षा अधिक परिमल्यलिया बार्दी जाती है तो प्रध्याधार-निवारण अधिनियम तथा प्रथम सगत प्राचरण नियमावली के अन्तर्गत उसके विरुद्ध कार्यवाही की जाती है।

#### **Import of Fertilisers by M.M.T.C. and Department of Supply**

4276. SHRI G. Y. KRISHNAN :  
SHRI N. E. HORO :

Will the Minister of COMMERCE be pleased to state :

(a) whether fertiliser imports so far handled by the Minerals and Metals Trading Corporation pertain only to rupee trade countries of Eastern Europe and contracts have been signed for the import of over one million tonnes of fertilisers from these countries;

(b) if so, the facts thereabout; and

(c) the countries with which orders have been placed for fertilisers by M.M.T.C. and the Department of Supply with quantity and value thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISHWANATH PRATAP SINGH) :** (a) The Minerals and Metals Trading Corporation handles imports of fertilisers from rupee payment countries. For the current year, they have so far concluded contracts for 7.67 lakh tonnes of fertilisers.